

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 265 of 2022**

IN THE MATTER OF:

PRASOON PANT & ANR.

... Applicant

Versus

**MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE
CHANGE & ORS**

...Respondent(s)

INDEX

| S. No. | Particulars | Page No. |
|---------------|---|-----------------|
| 1. | Index | 1-2 |
| 2. | Reply on behalf of State Level Environment Impact Assessment Authority, Uttar Pradesh | 3- 11 |
| 3. | Prayer | 12 |
| 4. | Duly signed affidavit | 13-14 |
| 5. | Annexure- I: True Copy of minutes of 485 th SEAC, Meeting held on 19.08.2020. | 15- 19 |
| 6. | Annexure- II: True Copy of minutes of 401 th SEIAA, Meeting held on 15.09.2022 | 20- |
| 7. | Annexure- III: True copy of Terms of Reference letter dated 09.10.2022. | 21- 28 |
| 8. | Annexure- IV: True Copy of minutes of 496 th SEAC, Meeting held on 01.10.2020. | 27- 32 |
| 9. | Annexure- V: TrueCopy of minutes of 420 th | 33- 34 |

| | | |
|-----|--|-------|
| | SEIAA, Meeting held on 25.11.2020. | |
| 10. | Annexure- VI: TrueCopy of Environmental Clearance letter dated 15/01/2021 | 35-42 |


THROUGH
PRIYANKA SWAMI

Advocate

Counsel for SEIAA, U.P.

Chamber 04, Shivalik Tower

Kaushambi, Ghaziabad

Date: __.07.2022

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 265 of 2022**

IN THE MATTER OF:

PRASOON PANT & ANR.

... Applicant

Versus

**MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE
CHANGE & ORS**

...Respondent(s)

PRELIMINARY SUBMISSIONS:

- I. Ministry of Environment and Forest, Govt. of India through its notification dated 14/09/2006 (as amended) has made it mandatory to obtain Prior Environmental Clearance prior to establishment or expansion of any such project or activity which is listed in the schedule of notification.

Environmental clearance shall be required for:

- a) All new projects or activities listed in the Schedule to this notification.
- b) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that

- is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- c) Any change in product-mix in an existing manufacturing unit included in Schedule beyond the specified range.
 - d) Objective of this process is to impose certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts.
- II. The environmental clearance shall be taken from Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level, the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity. The State Environment Impact Assessment Authority (SEIAA) shall base its decision on the recommendations of a State level Expert Appraisal Committee (SEAC).
- III. The SEIAA and SEAC, Uttar Pradesh have been constituted by Ministry of Environment and Forest & CC, Govt. of India vide notification bearing no. S.O 3338(E) dt. 16.10.2017 and subsequently reconstituted through notification bearing no. S.O. 2276(E) dated 11/06/2021
- IV. Directorate of Environment, Govt. of U.P. has been declared to function as Secretariat to these statutory bodies i.e. SEIAA and SEAC by State Government.
- V. All such project proposals received to the SEIAA, UP for Prior Environmental Clearance are dealt according to the EIA Notification, 2006 (as amended).

Hon'ble National Green Tribunal Principal Bench, New Delhi in the matter of O.A No. 265 of 2022: Prason Pant &Anr. Vs Ministry of Environment, Forest & Climate Change &Ors.. vide order dated. 28.04.2020 has pronounced that:

“ ...

1. *This application has been filed under sections 14, 15, 18 (1) and Section 20 of the National Green Tribunal Act, 2010 seeking issuance of direction of the respondents authorities to stop the respondent no. 8- M/s Durga Enterprises Pvt. Ltd, from constructing and selling industrial park called “Durga Industrial Park” and cancellation of environmental clearance granted by State level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh.*
2. *The grievances of the applicant are that respondent no. 8- M/s Durga Enterprises Pvt. Ltd. is building an industrial park called “Durga Industrial Park” for allocating 366 industrial plots in Rajendra Nagar, critically polluted area in Shahibabad of District-Ghaziabad, notified as non-attainment city without obtaining NOC/Consent to Establish (CTE) from Uttar Pradesh Pollution Control Board (UPCB) as mandated by environmental clearance given by State level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh. It is stated that the UPPCB has twice refused to grant NOC/CTE to the Project Proponent.*
3. *The applicant has enclosed copy of letter dated 24.03.2021 written by the UPPCB to the Project Proponent stating the reasons for refusal of the Consent to Establish application of the Project Proponent. The following reasons are mentioned in the above said letter for refusal to grant NOC/CTE:*

“Reason:

Unit has not furnished appropriate information on the following points:

- i. As per project report, it is proposed to develop the area and give plots to individual units. Kindly submit details regarding nature of industries permissible in the proposed industrial park.*
- ii. Since the project falls in notified Critically Polluted Area as per CEPI Index, kindly provide point wise compliance with regards to Hon'ble NGT's directions in OA 1038/2018 dated 19.08.2019 and UPPCB's Office Order/Memorandum dated 28.02.2020.*
- iii. Since the proposed industrial park falls in notified Over-Exploited Block as per State of UP and CGWA's notification, kindly furnish details of legal source of water procurement.*
- iv. Land use certificate for industrial park. Copy of permission from GDA for discharge of 190KLD sewerage in its sewer.*
- v. Copy of allotment letter from GDA along with copy of approved map/lay out showing location of proposed STP.*
- vi. Feasibility report with technical specification of proposed STP and proposal for treated water disposal.*
- vii. Copy of fire Department NoC.*
- viii. Type of fuel and quantity are proposed in industrial park.*
- ix. Proposal for collection, segregation and disposal facility of generated during construction and operational under SEM rules 2016 and C & D rules 2016.*
- x. Copy of Height clearance of proposed project by Airport authority/Delhi metro rail corporation ltd., (DMRC)*

In view of above CTE cannot be granted. Hence application is being refused.”

Reply on the behalf of respondent No. 02, State Level Environment Impact Assessment Authority, U.P., relating to grant of Environmental Clearance:

1. It is submitted that respondent no. 8 made an application online on 05.08.2020 for Terms of Reference (ToR) “Durga Industrial Park” at Khasra No.- 1/2m, 2 to 24,25/m, 26 m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd. Vide Proposal No. SIA/UP/NCP/55343/2020 under 8(b) category of EIA notification 2006(as amended). The case was considered by SEAC in its 485th meeting dated. 19.08.2020. During the meeting, the project proponent along with his consultant made presentation. The committee discussed the matter and recommended to issue the Terms of Reference (ToR) for the preparation of EIA. Copy of minutes of 485th SEAC, Meeting held on 19.08.2020 is being filed herewith and marked as **Annexure - I.**
2. Subsequently, the case was considered in 401st SEIAA meeting dated. 15.09.2020 wherein the State Level Environment Impact Assessment Authority agreed with the recommendations of the SEAC to issue the additional ToR’s to proposed project for conducting EIA studies. Copy

of minutes of 401th SEIAA, Meeting held on 15.09.2022 is being filed herewith and marked as **Annexure - II**.

3. Further, SEIAA, vide letter no. 374/Parya/SEIAA/5746/2020 dated: 09/10/2020 issued Terms of Reference of the proposed project. Concerned copy of Terms of Reference letter dated 09.10.2022 is being filed herewith and marked as **Annexure – III**.
4. After the grant of ToR, project proponent M/S DURGA ENTERPRISES PVT. LTD. C-122, Sector-19, Noida, District- GautamBuddh Nagar, Uttar Pradesh, made an online application on 21/09/2020 for Environmental Clearance for "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26 m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad &Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P. The hard copy of the application was received on 28.09.2020. The case was considered by SEAC in its 496th meeting dt.01.10.2020. During the meeting, the project proponent along with his consultant made presentation. The committee discussed the matter and recommended grant of Environmental Clearance for the project proposal along with general and specific conditions. Copy of minutes of 496th SEAC, Meeting held on 01.10.2020 is being filed herewith and marked as **Annexure - IV**.
5. Subsequently, the case was considered in 420thSEIAA meeting dt.25.11.2020 wherein State Level Environment Impact Assessment Authority decided to grant Environmental Clearance to the project along with all the general and specific conditions as suggested by SEAC and also adding following certain specific conditions along with it:-
 1. *If the proposed project falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism framed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated*

19-08-2019 by MoEF& CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.

2. All the additional conditions for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF&CC, GoI. dated 31.10.2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.
3. The project proponent shall submit the details of solar power plant and solar electrification details within the project within the next 3 months.
4. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
5. The project proponent shall submit the details on quantification of year wise CER activities along with cost and other details within the next 3 months. The CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
6. The project proponent shall submit the details of estimated construction waste generated during the construction period and its management plan within the next 3 months.
7. The project proponent shall submit the details of segregation plan of MSW within the next 3 months.
8. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. To reuse the water for irrigation, sprinkler and drip irrigation system shall be installed and maintained with the proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to the municipal sewer line.

9. *The project proponent will ensure that a proper dust control management is practiced during the construction phase and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.*
10. *The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to the water harvesting pits and carbon sequestration parks / designed ecosystems.*
11. *The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.*
12. *In compliance to Hon 'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.*
13. *If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.*
14. *Individual projects shall obtain separate ECs as per EIA notification 2006 (as amended).*

Copy of minutes of 420th SEIAA, Meeting held on 25.11.2020 is being filed herewith and marked as **Annexure- V.**

6. Further, SEIAA, issued Environmental Clearance for proposed project to effective implementation of general and specific imposed vide letter no. 701/Parya/SEIAA/5856-5746/2019 dated: 15/01/2021.

Copy of Environmental Clearance letter dated 15/01/2021 is being filed herewith and marked as **Annexure - VI**.

It becomes necessary to mention here that agency responsible for monitoring of terms and conditions of environment clearance granted by answering respondents is Ministry of Environment And Forest & CC, Government of India, U.P.P.C.B and C.P.C.B.



Respondent No.-3

THROUGH

PRIYANKA SWAMI

Advocate

Counsel for SEIAA, U.P.

Chamber 04, Shivalik Tower

Kaushambi, Ghaziabad

Date: __.07.2022

PRAYER

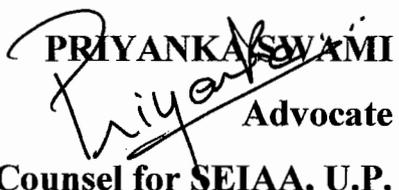
It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. Dismiss this Application with Exemplary cost Or
- ii. Pass any such other order as may deem fit.



Respondent

THROUGH


PRIYANKA SWAMI

Advocate

Counsel for SEIAA, U.P.

Chamber 04, Shivalik Tower

Kaushambi, Ghaziabad

Date: __.07.2022

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 265 of 2022**

IN THE MATTER OF:

PRASOON PANT & ANR.

... Applicant

Versus

**MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE
CHANGE & ORS**

...Respondent(s)

AFFIDAVIT

Affidavit of Sh. ANURAG KUMAR YADAV, aged about 46 years s/o Sh. P.N.Singh, presently posted as DEPUTY DIRECTOR, DIRECTORATE OF ENVIRONMENT U.P., having office at E-12/1,NOIDA, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon instructions based on official record.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed there from.



DEPONENT

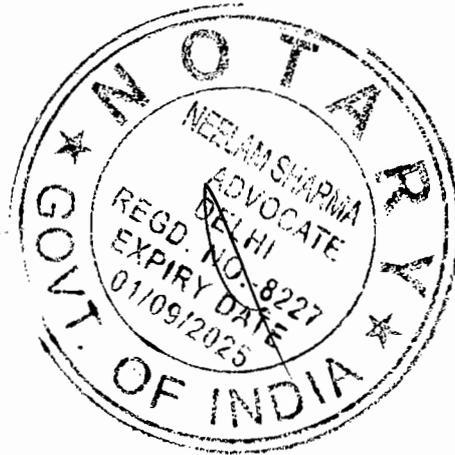
VERIFICATION

26 JUL 2022

Verified on solemn affirmation at New Delhi on this _____ day of July, 2022, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

Identify the Deponent who has signed/put T.I. in my presence.



ATTESTED

NOTARY (Govt. of India)
Neelam Sharma
Advocate
C-11 No 155A, Gate No. 11,
Patlaia House Courts,
New Delhi-110001
(M) 9899408301

26 JUL 2022

Minutes of 485th SEAC Meeting Dated 19/08/2020

4. **"Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26 m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd. File No. 5746/Proposal No. SIA/UP/NCP/55343/2020**

A presentation was made by the project proponent along with their consultant M/s Ambiantal Global Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

- The environmental clearance is sought for "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26 m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd.
- Salient features of the project:

| S. N. | DESCRIPTION | PROPOSED |
|-------|--|---|
| 1. | Total Plot Area | 2,02,259.01 (49.97 acres) |
| 2. | Net Plot Area | 1,95,885.18 (48.40 acres) |
| 3. | Built-up Area | 1,81,763.576 m ² |
| 4. | Green Area | 19,588.72 m ² @10% of net total plot area |
| 5. | Estimated Water Requirement with source Construction Phase Operational Phase | 2544.69 KL from near by CSTP Total Water requirement:- 600 KLD Freshwater= 349 KLD through Municipal Supply Recycled water = 362 KLD (In-House CSTP) |
| 6. | Estimated wastewater generation and treatment | 452 KLD (STP with capacity of 550 KLD based on MBBR) |
| 7. | Power Demand and Source Power Back-up | 11,520kVA Paschimanchal Vidyut Vitran Nigam Ltd. 1 no. of D.G Sets capacity of 125 kVA) |
| 8. | Solid Waste Generation | 4387 kg/day |
| 9. | Total No. Plots | 366 plots |
| 10. | RWH Pits | 381 pits |
| 11. | Project Cost | 25 Crore |
| 12. | Project Completion Date | December, 2025 |

- Area details of the project:

| S. No. | Description of Area | Area (m ²) | Area (Acre) |
|--------|---|------------------------|-------------|
| 1. | Plot Area | 2,02,259.01 | 49.97 |
| 2. | Area in Road Widening | 6,373.83 | 1.57 |
| 3. | Net Plot Area (1-2) | 1,95,885.18 | 48.40 |
| 4. | Area of Industrial Plots | 1,21,877.88 | 30.11 |
| 5. | Area for Internal Roads | 53,182.97 | 13.14 |
| 6. | Proposed Plot F.A.R. Area | 180261.44 | -- |
| 7. | Facilities Area Creche = 500.31 Canteen = 241.82 STP Area Phase-I & II = 760 | 1502.136 | -- |
| 8. | Total Built-up Area (7+8) | 181763.576 | -- |
| 9. | Required Green Area (10% of Net Plot Area) | 19,588.52 | 4.84 |
| 10. | Proposed Green Area | 19,588.72 | 4.84 |
| 11. | Total No. of Industrial Plots | 366 number of Plots | |

- Water calculation details:

| S. No. | Description | Occupancy | Rate of Water Demand (lpcd) | Total Water Requirement (KLD) |
|--------|-------------|-----------|-----------------------------|-------------------------------|
| 1. | Staff | 16447 | 30 | 493.41 |

Minutes of 485th SEAC Meeting Dated 19/08/2020

| | | | | |
|-------------------------------------|--------------|-----------|-------------------------|---------------------|
| 2. | Visitors | 1827 | 15 | 27.405 |
| Total Domestic Water Demand | | | | 520.815 say 521 KLD |
| 3. | Horticulture | 19,589.38 | 4 l/m ² /day | 78.35say79 KLD |
| Total Water Requirement (1 + 2 + 3) | | | | 600 KLD |

5. Waste water details:

| | |
|---|----------------------------------|
| Domestic Water requirements | 521 KLD |
| Fresh water requirements (67% of Domestic Water) | 349 KLD |
| Flushing water requirements (33% of Domestic Water) | 172 KLD |
| Wastewater Generation(80% Fresh + 100 Flushing) | 279.2 + 172 = 451.2 says 452 KLD |
| STP Capacity | 550 KLD |

6. Solid waste details:

| S. No. | Category | Population/Area | Kg per capita per day | Waste Generated (kg/day) |
|--------------------------------|-----------------|-----------------|-----------------------|----------------------------|
| 1. | Staff | 16447 | @0.25 kg/day | 4111.75 |
| 2. | Visitors | 1827 | @0.15 kg/day | 274.05 |
| Total Domestic Waste Generated | | | | 4385.8 say 4386 Kg/Day |
| 3. | Landscape Waste | 4.84 acre | 0.2 Kg/acre/day | 0.968 |
| Total Solid Waste Generated | | | | 4386.968say 4387 Kg/Day |

7. The project proposal falls under category – 8(b) as per the MoEF&CC notification dated 14/09/2006 (as amended).

RESOLUTION AGAINST AGENDA NO-04

The committee discussed the matter and recommended to issue the additional terms of reference (TOR) for the preparation of EIA regarding the project as follows:

1. Parking is to be revised.
2. Master plan of the area showing proposed project. Permissible uses of the proposed site as per zoning regulation.
3. Allotment letter from concerned development authority.
4. All approved drawings/maps alongwith approved services plans.
5. Structural design certificate signed by the architect and vetting authority should be submitted. All structural design drawings should be signed by architect and counter signed by vetting authority.
6. Area details showing proposed uses as residential, commercial, parks, parking, roads, other services, facilities of the project also in percentage.
7. Complete Gata/Khasra no. of the project alongwith soft and hard copy should be submitted in table format with proper calculation.
8. Physical features within 30 m of the project sites with their ownership.
9. Complete Details of facilities to be developed by the project proponent i.e. for which environment clearance is sought.
10. Use of reflecting paints on roof top and side walls.
11. Details of rain water harvesting are to be given.
12. Provision of 100% solar lighting along the road site, stair cases, common places.
13. Plan for EWS / LIG housing provision as per Development Authority bye-laws.
14. Examine in detail the proposed site with reference to impact on infrastructure covering water supply, storm water drainage, sewerage, power, etc., and the disposal of treated/raw wastes from the complex on land/water body and into sewerage system. Consider soil characteristics and permeability for rainwater

Minutes of 485th SEAC Meeting Dated 19/08/2020

- harvesting proposals, should be made to prevent ground water contamination. Maximize use of treated water by recycling and utilization of rainwater.
15. Water requirement and its management plan along with necessary permissions for discharge.
 16. An underground Pucca tank with kaccha base for collection/reuse of rain water may be constructed.
 17. Hydro-geological investigations to be carried out and obtain permission from Central Ground Water Authority for withdrawal of ground water.
 18. Make provision for safety against failure in the operation of wastewater treatment facilities. Identify acceptable outfall for treated effluent.
 19. Details of green belt as a measure for mitigation of dust and noise and buffer between habitation and proposed project.
 20. Landscape plan, green belts and open spaces may be described separately.
 21. Study the existing flora and fauna of the area and the impact of the project on them. There should be no basement below 15 m setback. Accordingly, the Plan should be revised and submitted.
 22. Section of all internal roads should be provided. Right of way and carriage way width should be clearly marked on the map. Avoid entry/exit at point of junction of roads. Traffic movement plan in and out should be shown.
 23. Examine existing crèche, education, health facilities, police, post Office, Banks and other services and make adequate provisions in the proposal.
 24. Assess soil erosion in view of the soil characteristics, topography and rainfall pattern.
 25. Application of renewable energy/alternate energy, such as solar and wind energy may be described including solar water heating in the guidelines for entrepreneurs.
 26. Consider solid wastes, including e-waste in addition to other solid wastes and their disposal.
 27. Identification of recyclable wastes and waste utilization arrangements may be made.
 28. Explore possibility of generating biogas from biodegradable wastes.
 29. Arrangements for hazardous waste management may be described as also the common facilities for waste collection, treatment, recycling and disposal of all effluent, emission and refuse including MSW, biomedical and hazardous wastes. Special attention should be made with respect to bird menace.
 30. Provisions made for safety in storage of materials, products and wastes may be described.
 31. Disaster management plan should be prepared.
 32. Traffic management plan including parking and loading/unloading areas may be described. Traffic survey should be carried out both on weekdays and weekend.
 33. Parking provision is to be made for higher ECS worked out either as per state bye-laws or construction manual of the MoEF. Additional parking (more than required nos. as per norms) will not be permitted.
 34. Exclusive Parking area in the basement (excluding other facilities) and surface is to be clearly mentioned.
 35. Provide service road for entry and exit to project site.
 36. Use of local building materials should be described.
 37. Consider provision of DG Flue Gas emissions to be treated in a scrubber. Stack details with provisions of sampling port for monitoring to be described. Power backup should be restricted to 50-60 % of power requirement. Plan should be revised and submitted.
 38. Work out MGLC for the combined capacity of DG sets.
 39. Provide for conservation of resources, energy efficiency and use of renewable sources of energy in the light of ECBC code.
 40. Application of resettlement and rehabilitation policy may be described. Project affected persons should be identified and rehabilitation and resettlement plan should be prepared.
 41. Examine separately the details for construction and operation phases both for Environmental Monitoring

Plan and Environmental Management Plan.

42. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
43. Required no of trees should be proposed @ 01 tree/80 m², submit plan.
44. Project falling within 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco- sensitive zone is not earmarked.
45. Declare/submit the running cost of STP and other environmental management services (e.g., Municipal Solid Waste Disposal, Green belt Maintenance, Water Management etc.) in the proposals which are to be including in the allotment letters. Vendors should be identified for Municipal Solid Waste Management and submitted.
46. The proponent will submit the schedule of monitoring/data collection programme to the Office of Directorate, Member Secretary, UP Pollution Control Board and District Magistrate of related District.

General Guidelines:

- a. A legal affidavit by the Project proponent on Rs. 100/- non-judicial Stamp Paper, duly attested by Public Notary, stating that:
 - I. "There is no litigation pending against the project and/or land in which the project is proposed to be set up (please give name & ownership etc. of the project) and that for any such litigation what so ever, the sole responsibility will be borne by the Project proponent."
 - II. "No activity relating to this project (i.e. name of the project) including civil construction has been undertaken at site except fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s). (if fencing has not been done, then the same may be deleted).
 - III. "I/We hereby give undertaking that the data and information given in the application, enclosures and other documents are true to the best of my knowledge and belief and I/We am/are aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the Project will be revoked at our risk and cost."
 - IV. Project does not fall under any buffer zone of no-development as declared /identified under any law.
- b. Another legal affidavit by the consultant stating "(a) that the prescribed TORs have been complied with (to be deleted if not applicable) & (b) that details and the data presented are factually correct", as per MoEF circular dated 04.08.2009 is also to be submitted along with EIA.
- c. Current site photographs viewing towards the project area from four directions indicating date of photograph taken, direction from which taken, name of the project, and signature of Project proponent along with consultant with seal should be submitted, so as to ensure that no construction has been started before the grant of EC.
- d. EIA should strictly follow the guidelines prescribed in annexure-III to the EIA notification of 2006 and the Methods of Monitoring and analysis (Annexure-IV): Guidance for assessment of representativeness and reliability of baseline environmental attributes detailed under EIA manual January, 2001 and other guidelines in the matter.
- e. The status of accreditation of the EIA consultant with NABET/QCI shall be specifically mentioned. The consultant shall certify that his accreditation is for the sector for which this EIA is prepared.
- f. On the front page of EIA/EMP reports, the name of the consultant/consultancy firm along with their complete details including their accreditation, if any shall be indicated.
- g. While submitting the EIA/EMP reports, the name of the experts associated with/involved in the preparation of these reports and the Name of laboratory through which the samples have been got

Minutes of 485th SEAC Meeting Dated 19/08/2020

analysed should be stated in the report. It shall clearly be indicated whether said laboratory is accredited by NABL or approved under the Environment (Protection) Act, 1986 (Please refer MoEF office memorandum dated 4th August, 2009). The name project leader of the EIA study shall also be mentioned.

- h. The EIA document shall be printed on both sides, as far as possible.

The Information's no (a I , II, III & c) asked under the general guidelines is to be submitted within 15 days from the date of receipt of the letter and remaining of the information's is to be submitted along with the EIA.

5. Affordable Housing Project "Diya Green City" Under Pradhan Mantri Awas Yojna, located at Khasra No.- 630M & 632 ,Village- Khera Dehat, Tehsil- Dholana, District- Hapur,U.P., M/s Eureka Builders (P) Ltd. File No. 5752/Proposal No. SIA/UP/NCP/55352/2020

A presentation was made by the project proponent along with their consultant M/s Ambiental Global Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Affordable Housing Project "Diya Green City" Under Pradhan Mantri Awas Yojna at Khasra No.- 630M & 632 ,Village- Khera Dehat, Tehsil- Dholana, District- Hapur,U.P., M/s Eureka Builders (P) Ltd.
2. Project involves development of 9 Blocks, namely Block A to I (B+S+12) , Commercial-1 (G+4), (Commercial-2) Commercial/ Multiplex (B+G+5) and Club (B+G+2) including dedicated building for community centre.
3. Salient features of the project:

| S. No. | Description | Existing |
|--------|--|--|
| 1. | Plot Area | 44,560.60 m ² |
| 2. | Net Plot Area | 43,137 m ² |
| 3. | Built-up Area | 1,79,936.33 m ² |
| 4. | Green Area | 6,470.55 m ² @15% of net total plot area |
| 5. | Estimated Water Requirement with source Construction Phase Operational Phase | 2447.40 KL nearby CSTP Total Water requirement:- 668 KLD Freshwater= 403 KLD through Municipal Supply Recycled water = 439 KLD (In-House STP) |
| 6. | Estimated wastewater generation and treatment | 549 KLD (STP with capacity of 660 KLD based on MBBR) |
| 7. | Power Demand and Source Power Back-up | 10,706 kVA Paschimanchal Vidyut Vitran Nigam Ltd. 3 no. of D.G Sets with total capacity of 1,800 kVA (3x 600 kVA) |
| 8. | Solid Waste Generation | 5111 kg/day |
| 9. | Parking Facilities Required Total Parking required Total Parking Proposed | Required :- 1462 ECS and visitor parking 146 ECS Provided:1465 ECS and visitor parking 146 ECS |
| 10. | RWH Pits | 9 pits |
| 11. | Maximum Building Height | 43.65 M |
| 12. | Project Cost | 360Crore |
| 13 | Project Completion Date | December, 2025 |

4. Area details of the project:

| S. No. | Particulars | Total Area (Sqm) |
|--------|--|------------------|
| 1 | Total Plot Area | 44,560.60 |
| 2 | Total Road Widening Area | 1423.60 |
| 3 | Net Plot Area | 43,137 |
| 4 | Total Permissible Ground Coverage for Project (@ 50% of Total Net Plot Area) | 21,568.50 |

Minutes of the 401st Meeting of the SEIAA, UP held on 15/09/2020

with the water balance for the monsoon season also. Further excess/unused treated waste water has been shown to be utilized for ferti-irrigation but no feasibility report has been submitted in this regard. SEIAA opined that the project proponent shall submit feasibility report for the use of treated waste-water for ferti-irrigation as per CPCB guidelines along with the land available for this purpose and MOU signed with the farmers, if the land does not belong to the project proponent.

3. "Light House" at Plot No.-1B, and 5/GH-04, Avadh Vihar, District-Lucknow, U.P., M/s JAM Sustainable Housing LLP. File No. 5687/Proposal No. SIA/UP/MIS/156209/2020

SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of online information on prescribed portal.

4. "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26 m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd. File No. 5746/Proposal No. SIA/UP/NCP/55343/2020

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- If the proposed project falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism framed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 19-08-2019 by MoEF& CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.
- 6- All the additional condition for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF&CC, Gol dated 31.10.2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.



Madhu Bhardwaj

RPS:ph

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

**Manager Administration,
M/s Durga Enterprises Pvt. Ltd,
C-122, Sector-19,
Noida, G.B. Nagar, U.P.**

Ref. No. 374...../Parya/SEAC/5746/2020

Date: 09 October, 2020

Sub: Terms of Reference for Proposed "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26 m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd.

Dear Sir,

Please refer to your application/letter dated 05-08-2020 & 17-08-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 19-08-2020 and SEIAA in its meeting dated 15-09-2020.

A presentation was made by the project proponent along with their consultant M/s Ambiantal Global Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26 m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd.
2. Salient features of the project:

| S. N. | DESCRIPTION | PROPOSED |
|-------|--|---|
| 1. | Total Plot Area | 2,02,259.01 (49.97 acres) |
| 2. | Net Plot Area | 1,95,885.18 (48.40 acres) |
| 3. | Built-up Area | 1,81,763.576 m ² |
| 4. | Green Area | 19,588.72 m ² @10% of net total plot area |
| 5. | Estimated Water Requirement with source Construction Phase Operational Phase | 2544.69 KL from near by CSTP Total Water requirement:- 600 KLD Freshwater= 349 KLD through Municipal Supply Recycled water = 362 KLD (In-House CSTP) |
| 6. | Estimated wastewater generation and treatment | 452 KLD (STP with capacity of 550 KLD based on MBBR) |
| 7. | Power Demand and Source Power Back-up | 11,520kVA Paschimanchal Vidyut Vitran Nigam Ltd. 1 no. of D.G Sets capacity of 125 kVA) |
| 8. | Solid Waste Generation | 4387 kg/day |
| 9. | Total No. Plots | 366 plots |
| 10. | RWH Pits | 381 pits |
| 11. | Project Cost | 25 Crore |
| 12. | Project Completion Date | December, 2025 |

Tor for Proposed "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26 m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhansapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd.

3. Area details of the project:

| S. No. | Description of Area | Area (m ²) | Area (Acre) |
|--------|--|------------------------|-------------|
| 1. | Plot Area | 2,02,259.01 | 49.97 |
| 2. | Area in Road Widening | 6,373.83 | 1.57 |
| 3. | Net Plot Area (1-2) | 1,95,885.18 | 48.40 |
| 4. | Area of Industrial Plots | 1,21,877.88 | 30.11 |
| 5. | Area for Internal Roads | 53,182.97 | 13.14 |
| 6. | Proposed Plot F.A.R. Area | 180261.44 | -- |
| 7. | Facilities Area | 1502.136 | -- |
| | Creche = 500.31 | | |
| | Canteen = 241.82 | | |
| | STP Area Phase-I & II = 760 | | |
| 8. | Total Built-up Area (7+8) | 181763.576 | -- |
| 9. | Required Green Area (10% of Net Plot Area) | 19,588.52 | 4.84 |
| 10. | Proposed Green Area | 19,588.72 | 4.84 |
| 11. | Total No. of Industrial Plots | 366 number of Plots | |

4. Water calculation details:

| S. No. | Description | Occupancy | Rate of Water Demand (lpcd) | Total Water Requirement (KLD) |
|-------------------------------------|--------------|-----------|-----------------------------|-------------------------------|
| 1. | Staff | 16447 | 30 | 493.41 |
| 2. | Visitors | 1827 | 15 | 27.405 |
| Total Domestic Water Demand | | | | 520.815 say 521 KLD |
| 3. | Horticulture | 19,589.38 | 4 l/m ² /day | 78.35 say 79 KLD |
| Total Water Requirement (1 + 2 + 3) | | | | 600 KLD |

5. Waste water details:

| | |
|---|----------------------------------|
| Domestic Water requirements | 521 KLD |
| Fresh water requirements (67% of Domestic Water) | 349 KLD |
| Flushing water requirements (33% of Domestic Water) | 172 KLD |
| Wastewater Generation(80% Fresh + 100 Flushing) | 279.2 + 172 = 451.2 says 452 KLD |
| STP Capacity | 550 KLD |

6. Solid waste details:

| S. No. | Category | Population/Area | Kg per capita per day | Waste Generated (kg/day) |
|--------------------------------|-----------------|-----------------|-----------------------|--------------------------|
| 1. | Staff | 16447 | @0.25 kg/day | 4111.75 |
| 2. | Visitors | 1827 | @0.15 kg/day | 274.05 |
| Total Domestic Waste Generated | | | | 4385.8 say 4386 Kg/Day |
| 3. | Landscape Waste | 4.84 acre | 0.2 Kg/acre/day | 0.968 |
| Total Solid Waste Generated | | | | 4386.968 say 4387 Kg/Day |

7. The project proposal falls under category – 8(b) as per the MoEF&CC notification dated 14/09/2006 (as amended).

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA regarding the project as follows:

1. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.

Tor for Proposed "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26 m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd.

2. Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
3. MOU signed between the project proponent and the consultant should be submitted.
4. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
5. If the proposed project falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism framed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 19-08-2019 by MoEF& CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.
6. All the additional condition for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF&CC, Gol dated 31.10.2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.
7. SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
8. Parking is to be revised.
9. Master plan of the area showing proposed project. Permissible uses of the proposed site as per zoning regulation.
10. Allotment letter from concerned development authority.
11. All approved drawings/maps alongwith approved services plans.
12. Structural design certificate signed by the architect and vetting authority should be submitted. All structural design drawings should be signed by architect and counter signed by vetting authority.
13. Area details showing proposed uses as residential, commercial, parks, parking, roads, other services, facilities of the project also in percentage.
14. Complete Gata/Khasra no. of the project alongwith soft and hard copy should be submitted in table format with proper calculation.
15. Physical features within 30 m of the project sites with their ownership.
16. Complete Details of facilities to be developed by the project proponent i.e. for which environment clearance is sought.
17. Use of reflecting paints on roof top and side walls.
18. Details of rain water harvesting are to be given.
19. Provision of 100% solar lighting along the road site, stair cases, common places.
20. Plan for EWS / LIG housing provision as per Development Authority bye-laws.
21. Examine in detail the proposed site with reference to impact on infrastructure covering water supply, storm water drainage, sewerage, power, etc., and the disposal of treated/raw wastes from the complex on land/water body and into sewerage system. Consider soil characteristics and permeability for rainwater harvesting proposals, should be made to prevent ground water contamination. Maximize use of treated water by recycling and utilization of rainwater.
22. Water requirement and its management plan along with necessary permissions for discharge.
23. An underground Pucca tank with kaccha base for collection/reuse of rain water may be constructed.
24. Hydro-geological investigations to be carried out and obtain permission from Central Ground Water Authority for withdrawal of ground water.
25. Make provision for safety against failure in the operation of wastewater treatment facilities. Identify acceptable outfall for treated effluent.
26. Details of green belt as a measure for mitigation of dust and noise and buffer between

Tor for Proposed "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26 m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd.

- habitation and proposed project.
27. Landscape plan, green belts and open spaces may be described separately.
 28. Study the existing flora and fauna of the area and the impact of the project on them. There should be no basement below 15 m setback. Accordingly, the Plan should be revised and submitted.
 29. Section of all internal roads should be provided. Right of way and carriage way width should be clearly marked on the map. Avoid entry/exit at point of junction of roads. Traffic movement plan in and out should be shown.
 30. Examine existing crèche, education, health facilities, police, post Office, Banks and other services and make adequate provisions in the proposal.
 31. Assess soil erosion in view of the soil characteristics, topography and rainfall pattern.
 32. Application of renewable energy/alternate energy, such as solar and wind energy may be described including solar water heating in the guidelines for entrepreneurs.
 33. Consider solid wastes, including e-waste in addition to other solid wastes and their disposal.
 34. Identification of recyclable wastes and waste utilization arrangements may be made.
 35. Explore possibility of generating biogas from biodegradable wastes.
 36. Arrangements for hazardous waste management may be described as also the common facilities for waste collection, treatment, recycling and disposal of all effluent, emission and refuse including MSW, biomedical and hazardous wastes. Special attention should be made with respect to bird menace.
 37. Provisions made for safety in storage of materials, products and wastes may be described.
 38. Disaster management plan should be prepared.
 39. Traffic management plan including parking and loading/unloading areas may be described. Traffic survey should be carried out both on weekdays and weekend.
 40. Parking provision is to be made for higher ECS worked out either as per state bye-laws or construction manual of the MoEF. Additional parking (more than required nos. as per norms) will not be permitted.
 41. Exclusive Parking area in the basement (excluding other facilities) and surface is to be clearly mentioned.
 42. Provide service road for entry and exit to project site.
 43. Use of local building materials should be described.
 44. Consider provision of DG Flue Gas emissions to be treated in a scrubber. Stack details with provisions of sampling port for monitoring to be described. Power backup should be restricted to 50-60 % of power requirement. Plan should be revised and submitted.
 45. Work out MGLC for the combined capacity of DG sets.
 46. Provide for conservation of resources, energy efficiency and use of renewable sources of energy in the light of ECBC code.
 47. Application of resettlement and rehabilitation policy may be described. Project affected persons should be identified and rehabilitation and resettlement plan should be prepared.
 48. Examine separately the details for construction and operation phases both for Environmental Monitoring Plan and Environmental Management Plan.
 49. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
 50. Required no of trees should be proposed @ 01 tree/80 m², submit plan.
 51. Project falling within 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco- sensitive zone is not earmarked.

Tor for Proposed "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26 m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd.

52. Declare/submit the running cost of STP and other environmental management services (e.g., Municipal Solid Waste Disposal, Green belt Maintenance, Water Management etc.) in the proposals which are to be including in the allotment letters. Vendors should be identified for Municipal Solid Waste Management and submitted.
53. The proponent will submit the schedule of monitoring/data collection programme to the Office of Directorate, Member Secretary, UP Pollution Control Board and District Magistrate of related District.

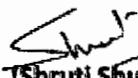
General Guidelines:

- a. A legal affidavit by the Project proponent on Rs. 100/- non-judicial Stamp Paper, duly attested by Public Notary, stating that:
 - i. "There is no litigation pending against the project and/or land in which the project is proposed to be set up (please give name & ownership etc. of the project) and that for any such litigation what so ever, the sole responsibility will be borne by the Project proponent."
 - ii. "No activity relating to this project (i.e. name of the project) including civil construction has been undertaken at site except fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s). (if fencing has not been done, then the same may be deleted).
 - iii. "I/We hereby give undertaking that the data and information given in the application, enclosures and other documents are true to the best of my knowledge and belief and I/We am/are aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the Project will be revoked at our risk and cost."
 - iv. Project does not fall under any buffer zone of no-development as declared /identified under any law.
- b. Another legal affidavit by the consultant stating "(a) that the prescribed TORs have been complied with (to be deleted if not applicable) & (b) that details and the data presented are factually correct", as per MoEF circular dated 04.08.2009 is also to be submitted along with EIA.
- c. Current site photographs viewing towards the project area from four directions indicating date of photograph taken, direction from which taken, name of the project, and signature of Project-proponent along with consultant with seal should be submitted, so as to ensure that no construction has been started before the grant of EC.
- d. EIA should strictly follow the guidelines prescribed in annexure-III to the EIA notification of 2006 and the Methods of Monitoring and analysis (Annexure-IV): Guidance for assessment of representativeness and reliability of baseline environmental attributes detailed under EIA manual January, 2001 and other guidelines in the matter.
- e. The status of accreditation of the EIA consultant with NABET/QCI shall be specifically mentioned. The consultant shall certify that his accreditation is for the sector for which this EIA is prepared.
- f. On the front page of EIA/EMP reports, the name of the consultant/consultancy firm along with their complete details including their accreditation, if any shall be indicated.
- g. While submitting the EIA/EMP reports, the name of the experts associated with/involved in the preparation of these reports and the Name of laboratory through which the samples have been got analysed should be stated in the report. It shall clearly be indicated whether said laboratory is accredited by NABL or approved under the Environment (Protection) Act, 1986 (Please refer MoEF office memorandum dated 4th August, 2009). The name project leader of the EIA study shall also be mentioned.
- h. The EIA document shall be printed on both sides, as far as possible.

Tor for Proposed "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26 m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd.

The Information's no (a I , II, III & c) asked under the general guidelines is to be submitted within 15 days from the date of receipt of the letter and remaining of the information's is to be submitted along with the EIA.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP for further consideration of the matter as per procedure laid down in the Gazette Notification 50 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.


(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

No...../Parya/SEAC/5746/2018 Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, Sth Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Ghaziabad.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.


(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

34. Roof top water in rainy season is to be discharged into RWH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.
35. All the internal drains are to be covered till the disposal point.
36. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
37. Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect.

4. Group Housing "SushantAquapolis" at Village- Doondaherra, Tehsil- Loni, District- Ghaziabad, U.P., M/s Ansal Properties & Infrastructure Ltd., File No. 5831/5715/Proposal No.SIA/UP/MIS/56492/2020

A presentation was made by the project proponent along with their consultant M/s Ambiantal Global Private Limited.

RESOLUTION AGAINST AGENDA NO-04

The committee discussed the matter and directed to submit the following information regarding the project:

1. Details of submission of previous 06 months compliance report
2. Photographs of Green belt development.
3. Site photographs with date and coordinate.
4. Since this is township and area development project in which area for different purposes has been allotted, Details of separate ECs obtained till date as per the provision of EIA Notification 2006 (as amended) should be submitted for Group housing & commercial development and other activity.
5. Details of individual built-up area more than 20,000 square meters in this township should be provided.
6. The quantity of water being used is more than the permission obtained.
7. Affidavit for change of project proponent.
8. Monitoring period for baseline data is not mentioned in form-2.

The matter shall be discussed after submission of online information on prescribed portal.

5. Jaypee Greens, Sports City East Part III, Sector- 19 , District-Gautam Buddha Nagar,U.P., M/s JaypeeInfratechLtd., File No. 5835/5529/Proposal No.SIA/UP/MIS/56579/2020

RESOLUTION AGAINST AGENDA NO-05

The project proponent/consultant requested to defer the matter in next SEAC meeting. The committee discussed and directed to defer the matter as per request made by the project proponent. The matter will be discussed only after submission of online request on prescribed online portal.

6. Township and area Development at Khasra No.-1/2m, 2 to 24,25/m, 26m, 27m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41m, Jhandapur, Ghaziabad and Khasra No.- 4974/1m, Pasonda Ghaziabad & Khasra No.-448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, District-Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd., File No. 5856/5746/Proposal No.SIA/UP/MIS/56851/2020

A presentation was made by the project proponent along with their consultant M/s Ambiantal Global Private Limited.

The proponent, through the documents submitted and the presentation made informed the committee that:-

Minutes of 496th SEAC Meeting Dated 01/10/2020

- 1- The environmental clearance is sought for "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m,Pasonda Ghaziabad &Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola,Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd.
- 2- The Terms Of Reference in the matter were issued by SEIAA, U.P. vide letter no. 374/Parya/SEAC/5746/2020 dated09/10/2020.
- 3- Final EIA report submitted by the project proponent dated 21-09-2020.
- 4- Salient Features of the project :

| S.No. | FEATURES | PROPOSED PROJECT |
|-------|--|---|
| 1. | Total Plot Area | 2,02,259.01 (49.97 acres) |
| 2. | Net Plot Area | 1,95,885.18 (48.40 acres) |
| 3. | Built-up Area | 1,81,763.576 m ² |
| 4. | Total No. Plots | 366 plots |
| 5. | Green Area | 19,588.72 m ² @10% of net total plot area |
| 6. | Estimated Water Requirement with source Construction Phase Operational Phase | 2544.69 KL from near by CSTP Total Water requirement:- 600 KLD Freshwater= 349 KLD through Municipal Supply Recycled water = 362 KLD (In-House CSTP) |
| 7. | Estimated wastewater generation and treatment | 452 KLD (STP with capacity of 550 KLD based on MBBR) |
| 8. | Power Demand and Source Power Back-up | 14,475kVA PaschimanchalVidyutVitran Nigam Ltd. 1 no. of D.G Sets capacity of 125 kVA) |
| 9. | Solid Waste Generation | 4387 kg/day |
| 10. | RWH Pits | 381 pits |
| 11. | Project Cost | 15 Crore |
| 12. | Project Completion Date | December, 2025 |

- 5- Area Details of the project:

| S. No. | Description of Area | Area (m ²) | Area (Acre) |
|--------|----------------------------------|------------------------|-------------|
| 1. | Plot Area | 2,02,259.01 | 49.97 |
| 2. | Area in Road Widening | 6,373.83 | 1.57 |
| 3. | Net Plot Area (1-2) | 1,95,885.18 | 48.40 |
| 4. | Area of Industrial Plots | 1,21,877.88 | 30.11 |
| 5. | Area for Internal Roads | 53,182.97 | 13.14 |
| 6. | Proposed Plot F.A.R. Area | 180261.44 | -- |
| 7. | Facilities Area | 1502.136 | -- |
| | i. Creche = | | |
| | 500.31 | | |
| | i. Canteen = | | |
| | 241.82 | | |
| | i. STP Area Phase-I & II = | | |
| | 760 | | |
| 8. | Total Built-up Area (7+8) | 181763.576 | -- |
| 9. | Required Green Area (10% of | 19,588.52 | 4.84 |

Minutes of 496th SEAC Meeting Dated 01/10/2020

| | | | |
|-----|-------------------------------|---------------------|------|
| | Net Plot Area) | | |
| 10. | Proposed Green Area | 19,588.72 | 4.84 |
| 11. | Total No. of Industrial Plots | 366 number of Plots | |

6- Population Breakup :

| S. No | Description | F.A.R. Area (m2) | Norms | Population |
|-------------------------|--|------------------|--------------------|------------------------|
| 1. | Industrial Plots Staff (90%) Visitor (10%) | 1,80,261.44 | 1 person/10Sq.M | 18026 16224 1802 |
| 2. | Creche Staff (90%) Visitor (10%) | 500.31 | 1 person/3 m2 area | 167 150 17 |
| 3. | Canteen Staff (90%) Visitor (10%) | 241.82 | 1 person/3 m2 area | 81 73 8 |
| Total Population | | | | 18274 |

7- Water Calculation Details:

| S. No. | Description | Occupancy | Rate of Water Demand (lpcd) | Total Water Requirement (KLD) |
|--|--------------|-----------|-----------------------------|-------------------------------|
| 1. | Staff | 16447 | 30 | 493.41 |
| 2. | Visitors | 1827 | 15 | 27.405 |
| Total Domestic Water Demand | | | | 520.815 say 521 KLD |
| 3. | Horticulture | 19,589.38 | 4 l/m2/day | 78.35say79 KLD |
| Total Water Requirement (1 + 2 + 3) | | | | 600 KLD |

8- Waste Water Details:

| | |
|---|----------------------------------|
| Domestic Water requirements | 521 KLD |
| Fresh water requirements (67% of Domestic Water) | 349 KLD |
| Flushing water requirements (33% of Domestic Water) | 172 KLD |
| Wastewater Generation(80% Fresh + 100 Flushing) | 279.2 + 172 = 451.2 says 452 KLD |
| STP Capacity | 550 KLD |

9- Solid Waste Details:

| S. No. | Category | Population/Area | Kg per capita per day | Waste Generated (kg/day) |
|---------------------------------------|-----------------|-----------------|-----------------------|--------------------------------|
| 1. | Staff | 16447 | @0.25 kg/day | 4111.75 |
| 2. | Visitors | 1827 | @0.15 kg/day | 274.05 |
| Total Domestic Waste Generated | | | | 4385.8 say 4386 Kg/Day |
| 3. | Landscape Waste | 4.84 acre | 0.2 Kg/acre/day | 0.968 |
| Total Solid Waste Generated | | | | 4386.968say 4387 Kg/Day |

10- The parking areas will be planned according to the requirements include parking for commercial vehicles, parking trucks for loading and unloading needs of the industries etc. Parking areas would be provided by the respective industrial units within their allocated plots.

- 11- The project proposal falls under category – 8(b) as per the MoEF&CC notification dated 14/09/2006 (as amended).

RESOLUTION AGAINST AGENDA NO-06

The committee discussed the matter and recommended to grant the environmental clearance for the above project proposal along with general conditions as earlier prescribed by authority for construction project and following specific conditions:

1. Solar energy to be used alternatively on the road and common places for illumination to save conventional energy as per ECBC Code.
2. The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring stations.
3. 15% area of the total plot area shall be compulsorily made available for the green area development including the peripheral green area. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.
4. The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.
5. Permission from local authority should be taken regarding discharge of excess water into the sewer line.
6. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the competent authority & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
7. "Consent for Establishment" shall be obtained from UP Pollution Control Board.
8. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
9. Project proponent shall ensure completion of STP, MSW disposal facility, green area development prior to occupation of the buildings.
10. Municipal solid waste shall be disposed/managed as per Municipal Solid Waste (Management and Handling) Rules, 2016.
11. Organic waste converter should be installed.
12. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
13. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
14. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).
15. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
16. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
17. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

Minutes of 496th SEAC Meeting Dated 01/10/2020

18. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out and report submitted to SEIAA, U.P.
19. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as cylinder for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
20. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
21. The solid waste generated should be properly collected and segregated. Dry/inert solidwaste should be disposed off to the approved sites for land filling after recoveringrecyclable material.
22. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution of board of directors shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
23. No parking shall be allowed outside the project boundary.
24. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use inhorticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (tothe extent possible) so that natural drainage system of the area is protected andimproved.
25. Surface rain water has to be collected in kacchha pond for ground water recharging and irrigation of horticulture and peripheral plantation.
26. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fightingequipments etc. as per National Building Code including measures from lighting.
27. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
28. The diesel generator sets to be used during construction phase should be low sulphurdiesel type and should conform to Environments (Protection) Rules prescribed for airand noise emission standards.
29. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
30. The green area design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area and pollution also reduced. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green area Development shall be carried out considering CPCB guidelines includingselection of plant species and in consultation with the local DFO/ Agriculture Dept.
31. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
32. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
33. Roof top water in rainy season is to be discharged into RWH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.
34. All the internal drains are to be covered till the disposal point.

Minutes of 496th SEAC Meeting Dated 01/10/2020

35. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
36. Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect.

7. Expansion of Group Housing "Shere Shalimar Mannat" at Khasra No.-52, 53, 54A, 54B, 55, 59, 105, 110-119, 121, 123 at Village-Muhammadpur Nawabganj, District-Barabanki, U.P., M/s Shalimar Corp. Ltd., File No. 5865/5724/Proposal No.SIA/UP/MIS/174782/2020

RESOLUTION AGAINST AGENDA NO-07

A presentation was made by the project proponent along with their consultant M/s ENV DAS (India) Pvt. Ltd. The committee discussed the matter and directed to submit the following information regarding the project:

1. Details of submission of previous 06 months compliance report.
2. Photographs of Green belt development.
3. Site photographs with date and coordinate.
4. Baseline ambient air/water monitoring quality data and details of incremental concentration of pollutants is arbitrary. It should be revised and submitted.
5. Surface water sample analysis report is to be revised.
6. The EMP budget in case of horticulture/plantation is arbitrary.
7. Trees cutting permission should be submitted.
8. Comparative details of resource and pollution load should be provided.
9. Porosity of sand and silt correlation data does not match.
10. Justification that constructed wetland technology for STP treatment is efficient than the latest/existing technology should be submitted.

The matter shall be discussed after submission of online information on prescribed portal.

8. Manufacturing Unit of Water Purifier & Other Kitchen Appliances and other health care products on plot No- 003, Setor-159, Noida, U.P, M/s Kent Ro System Ltd., File No. 5825/Proposal No.SIA/UP/MIS/172830/2020

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. As per undertaking submitted by project proponent the title of the proposed manufacturing Unit has been changed from Manufacturing Unit of Water Purifier & Other Kitchen Appliances and other health care products to manufacturing Unit of Water Purifier, Kitchen Appliances & Other Healthcare Appliances at Plot No. 003 Sector - 159, Noida, Uttar Pradesh by M/S Kent RO Systems Ltd.
2. The proposed Project having the plot area of 20,284 square meter and Built-up Area will be 26,291 square meter.
3. The proposed project having a 02 Nos. of blocks comprises of Max. No. of floors G+2.
4. Salient features of the project:-

| SN | Description | Particulars | Unit |
|----------------|-------------|-------------|------|
| GENERAL | | | |
| 1 | Plot Area | 20284 | SQM |

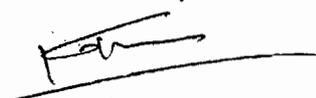
5. Jaypee Greens, Sports City East Part III, Sector- 19 , District-Gautam Buddha Nagar,U.P., M/s JaypeeInfratechLtd.,File No. 5835/5529/Proposal No.SIA/UP/MIS/56579/2020

SEIAA agreed with the recommendations of the SEAC to defer the matter as per request made by the project proponent and to discuss the matter only after submission of online request on prescribed portal.

6. Township and area Development at Khasra No.-1/2m, 2 to 24,25/m, 26m, 27m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad &Khasra No.-448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, District-Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd.,File No. 5856/5746/Proposal No.SIA/UP/MIS/56851/2020

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC. In addition to the conditions imposed by SEAC the SEIAA added following additional specific conditions:-

1. If the proposed project falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism formed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 19-08-2019 by MoEF& CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.
2. All the additional conditions for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF&CC, Gol. dated 31.10.2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.
3. The project proponent shall submit the details of solar power plant and solar electrification details within the project within the next 3 months.
4. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
5. The project proponent shall submit the details on quantification of year wise CER activities along with cost and other details within the next 3 months. The CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
6. The project proponent shall submit the details of estimated construction waste generated during the construction period and its management plan within the next 3 months.
7. The project proponent shall submit the details of segregation plan of MSW within the next 3 months.
8. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. To reuse the water for irrigation, sprinkler and drip irrigation system shall be installed and maintained with the proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to the municipal sewer line.



readha Bhardwaj

RPS, ph

- 9. The project proponent will ensure that a proper dust control management is practiced during the construction phase and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
- 10. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to the water harvesting pits and carbon sequestration parks / designed ecosystems.
- 11. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
- 12. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
- 13. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
- 14. Individual projects shall obtain separate ECs as per EIA notification 2006 (as amended).

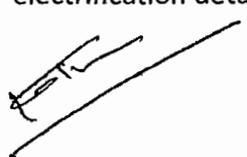
7. **Expansion of Group Housing "Shere Shalimar Mannat" at Khasra No.-52, 53, 54A, 54B, 55, 59, 105, 110-119, 121, 123 at Village-Muhammadpur Nawabgani, District-Barabanki, U.P., M/s Shalimar Corp. Ltd., File No. 5865/5724/Proposal No.SIA/UP/MIS/174782/2020**

SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of online information on prescribed portal.

8. **Manufacturing Unit of Water Purifier & Other Kitchen Appliances and other health care products on plot No- 003, Setor-159, Noida, U.P, M/s Kent Ro System Ltd., File No. 5825/Proposal No.SIA/UP/MIS/172830/2020**

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC. In addition to the conditions imposed by SEAC the SEIAA added following additional specific conditions:-

- 1. If the proposed project falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism framed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 19-08-2019 by MoEF& CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.
- 2. All the additional conditions for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF&CC, Gol. dated 31.10.2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.
- 3. The project proponent shall submit the details of solar power plant and solar electrification details within the project within the next 3 months.



Madhusudhan

RPSingh

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.sciaaup.com

To,

Shri Narayan Gupta,
M/s Durga Enterprises Pvt.Ltd,
C-122, Sector-19, Noida, G.B. Nagar, U.P-110095

Ref. No. 701/Parya/SEIAA/5856-5746/2019

Date: 15 January, 2021

Sub: Environmental Clearance for Proposed "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd.

Dear Sir,

Please refer to your application/letters 05-08-2020, 17-08-2020, 21-09-2020 & 28-09-2020 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 01-10-2020 and SEIAA in its meeting dated 25-11-2020.

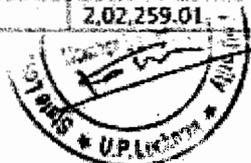
A presentation was made by the project proponent along with their consultant M/s Ambiental Global Private Limited. The proponent, through the documents submitted and the presentation made informed the committee that:-

- 1- The environmental clearance is sought for "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt. Ltd.
- 2- The Terms Of Reference in the matter were issued by SEIAA, U.P. vide letter no. 374/Parya/SEAC/5746/2020 dated 09/10/2020.
- 3- Final EIA report submitted by the project proponent dated 21-09-2020.
- 4- Salient Features of the project :

| S.No. | FEATURES | PROPOSED PROJECT |
|-------|--|---|
| 1. | Total Plot Area | 2,02,259.01 (49.97 acres) |
| 2. | Net Plot Area | 1,95,885.18 (48.40 acres) |
| 3. | Built-up Area | 1,81,763.576 m ² |
| 4. | Total No. Plots | 366 plots |
| 5. | Green Area | 19,588.72 m ² @10% of net total plot area |
| 6. | Estimated Water Requirement with source Construction Phase Operational Phase | 2544.69 KL from near by CSTP Total Water requirement:- 600 KLD Freshwater= 349 KLD through Municipal Supply Recycled water = 362 KLD (In-House CSTP) |
| 7. | Estimated wastewater generation and treatment | 452 KLD (STP with capacity of 550 KLD based on MBBR) |
| 8. | Power Demand and Source Power Back-up | 14,475kVA PaschimanchalVidyutVitrans Nigam Ltd. 1 no. of D.G Sets capacity of 125 kVA) |
| 9. | Solid Waste Generation | 4387 kg/day |
| 10. | RWH Pits | 381 pits |
| 11. | Project Cost | 15 Crore |
| 12. | Project Completion Date | December, 2025 |

5- Area Details of the project:

| S. No. | Description of Area | Area (m ²) | Area (Acre) |
|--------|---------------------|------------------------|-------------|
| 1. | Plot Area | 2,02,259.01 | 49.97 |



Ec For Proposed "Durga Industrial Park" at Khasra No.- 1/2m, 2 to 24,25/m, 26m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m, Pasonda Ghaziabad & Khasra No.- 449/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P., M/s Durga Enterprises Pvt Ltd.

36

| | | | |
|-----|--|---------------------|-------|
| 2. | Area in Road Widening | 6,373.83 | 1.57 |
| 3. | Net Plot Area (1-2) | 1,95,885.18 | 48.40 |
| 4. | Area of Industrial Plots | 1,21,877.88 | 30.11 |
| 5. | Area for Internal Roads | 53,182.97 | 13.14 |
| 6. | Proposed Plot F.A.R. Area | 180261.44 | - |
| 7. | Facilities Area | 1502.136 | - |
| | i. Creche = 500.31 | | |
| | ii. Canteen = 241.82 | | |
| | iii. STP Area Phase-I & II = 760 | | |
| 8. | Total Built-up Area (7+8) | 181763.576 | - |
| 9. | Required Green Area (10% of Net Plot Area) | 19,588.52 | 4.84 |
| 10. | Proposed Green Area | 19,588.72 | 4.84 |
| 11. | Total No. of Industrial Plots | 366 number of Plots | |

6- Population Breakup :

| S. No | Description | F.A.R. Area (m ²) | Norms | Population |
|-------|--|-------------------------------|--------------------------------|------------------------|
| 1. | Industrial Plots Staff (90%) Visitor (10%) | 1,80,261.44 | 1 person/105q.M | 18026 16224 1802 |
| 2. | Creche Staff (90%) Visitor (10%) | 500.31 | 1 person/3 m ² area | 167 150 17 |
| 3. | Canteen Staff (90%) Visitor (10%) | 241.82 | 1 person/3 m ² area | 81 73 8 |
| | Total Population | | | 18274 |

7- Water Calculation Details:

| S. No. | Description | Occupancy | Rate of Water Demand (lpcd) | Total Water Requirement (KLD) |
|--|--------------|-----------|-----------------------------|-------------------------------|
| 1. | Staff | 16447 | 30 | 493.41 |
| 2. | Visitors | 1827 | 15 | 27.405 |
| Total Domestic Water Demand | | | | 520.815 say 521 KLD |
| 3. | Horticulture | 19,589.38 | 4 l/m ² /day | 78.35 say 79 KLD |
| Total Water Requirement (1 + 2 + 3) | | | | 600 KLD |

8- Waste Water Details:

| | |
|---|----------------------------------|
| Domestic Water requirements | 521 KLD |
| Fresh water requirements (67% of Domestic Water) | 349 KLD |
| Flushing water requirements (33% of Domestic Water) | 172 KLD |
| Wastewater Generation (80% Fresh + 100 Flushing) | 279.2 + 172 = 451.2 says 452 KLD |
| STP Capacity | 550 KLD |

9- Solid Waste Details:

| S. No. | Category | Population/Area | Kg per capita per day | Waste Generated (kg/day) |
|---------------------------------------|----------|-----------------|-----------------------|-------------------------------|
| 1. | Staff | 16447 | @0.25 kg/day | 4111.75 |
| 2. | Visitors | 1827 | @0.15 kg/day | 274.05 |
| Total Domestic Waste Generated | | | | 4385.8 say 4386 Kg/Day |



| | | | | |
|------------------------------------|-----------------|-----------|-----------------|--|
| 3. | Landscape Waste | 4.84 acre | 0.2 Kg/acre/day | 0.968 |
| Total Solid Waste Generated | | | | 4386.968say 4387 Kg/Day |

10- The parking areas will be planned according to the requirements include parking for commercial vehicles, parking trucks for loading and unloading needs of the industries etc. Parking areas would be provided by the respective industrial units within their allocated plots.

11- The project proposal falls under category - 8(b) as per the MoEF&CC notification dated 14/09/2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 01-10-2020 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 25-11-2020 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

General Conditions:

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law. Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.



23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.

Ec For Proposed "Durga Industrial Park" at Khasra No. - 1/2m, 2 to 24, 25/m, 26m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m, 40m, 41 m, Jhandapur, Ghaziabad and Khasra No. -4974/1m, Pasonda Ghaziabad & Khasra No. - 443/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, U.P. M/s Durga Enterprises Pvt. Ltd.

- 50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
- 51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
- 52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
- 53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
- 54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
- 55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
- 56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
- 57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
- 58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
- 59. E-Waste Management should be done as per MoEF guidelines.
- 60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
- 61. The use of suitably processed plastic waste in the construction of roads should be considered.
- 62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
- 63. Dispensary for first aid shall be provided.
- 64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
- 65. Diesel generating set stacks should be monitored for CO and HC.
- 66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
- 67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
- 68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
- 69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
- 70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
- 71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
- 72. Appropriate safety measures should be made for accidental fire.
- 73. Smoke meters should be installed as warning measures for accidental fires.
- 74. Plan for safe disposal of R.O reject is to be submitted.

Specific Conditions:

- 1. If the proposed project falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism framed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 19-08-2019 by MoEF& CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.
- 2. All the additional conditions for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF&CC, Gol. dated 31.10.2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.



ltd.

3. The project proponent shall submit the details of solar power plant and solar electrification details within the project within the next 3 months.
4. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
5. The project proponent shall submit the details on quantification of year wise CER activities along with cost and other details within the next 3 months. The CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
6. The project proponent shall submit the details of estimated construction waste generated during the construction period and its management plan within the next 3 months.
7. The project proponent shall submit the details of segregation plan of MSW within the next 3 months.
8. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. To reuse the water for irrigation, sprinkler and drip irrigation system shall be installed and maintained with the proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to the municipal sewer line.
9. The project proponent will ensure that a proper dust control management is practiced during the construction phase and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
10. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to the water harvesting pits and carbon sequestration parks / designed ecosystems.
11. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
12. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
13. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
14. Individual projects shall obtain separate ECs as per EIA notification 2006 (as amended).
15. Solar energy to be used alternatively on the road and common places for illumination to save conventional energy as per ECBC Code.
16. The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring stations.
17. 15% area of the total plot area shall be compulsorily made available for the green area development including the peripheral green area. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.
18. The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.
19. Permission from local authority should be taken regarding discharge of excess water into the sewer line.
20. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the competent authority & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
21. "Consent for Establishment" shall be obtained from UP Pollution Control Board.
22. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
23. Project proponent shall ensure completion of STP, MSW disposal facility, green area development prior to occupation of the buildings.
24. Municipal solid waste shall be disposed/managed as per Municipal Solid Waste (Management and Handling) Rules, 2016.
25. Organic waste converter should be installed.



26. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
27. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
28. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).
29. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
30. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
31. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
32. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out and report submitted to SEIAA, U.P.
33. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as cylinder for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
34. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
35. The solid waste generated should be properly collected and segregated. Dry/inert solidwaste should be disposed off to the approved sites for land filling after recovering/recyclable material.
36. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution of board of directors shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
37. No parking shall be allowed outside the project boundary.
38. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
39. Surface rain water has to be collected in kacchha pond for ground water recharging and irrigation of horticulture and peripheral plantation.
40. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
41. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
42. The diesel generator sets to be used during construction phase should be low sulphurdiesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
43. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
44. The green area design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area and pollution also reduced. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green area Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.



45. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
 46. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
 47. Roof top water in rainy season is to be discharged into RWH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.
 48. All the internal drains are to be covered till the disposal point.
 49. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
 50. Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect.
- Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Ghaziabad. In case of violation; it would not be effective and would automatically be stand cancelled.

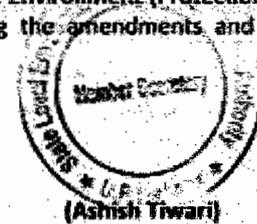
Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The project proponent has to ensure that the proposed site is not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

The project proponent has to mandatorily submit the compliance of specific conditions no- 1, 3, 4 & 5 given in E.C. letter within 3 months, failing which the Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



Member Secretary, SEIAA

No. /Parya/SEAC/5856-5746/2019

Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate Ghaziabad.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)
Member Secretary, SEIAA